

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 1047 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 30/07/2024, in W.P.No.13551 of 2024 on the file of the High Court.

Between:

M/s. G.Infra Projects Ltd., Rep. by its Director N.Veenkateswara Rao S/o. Venkata Narasaiah Office at R/o H.No.5-1-124, 2nd Floor, Near District Court, Khammam, Khammam District. Or Flat No.H.No.15-9-124, Wyra Road, Khammam District, Telangana.

.....APPELLANT/

RESPONDENT NO.5/RESPONDENT NO.5

AND

1. The State of Telangana, Rep. by Principal Secretary, Mines and Geology Department, Secretariat, Hyderabad.
2. The District Collector, Khammam.
3. The Director of Agricultural Marketing, State of Telangana, at Hyderabad.
4. The Assistant Director, Mines and Geology Department, Room No.S-8 and S-9, C-Block, II Floor, Integrated District Office Complex(IDOC), V.Venkatayapalem Village, Khammam District-507318.

....RESPONDENTS/RESPONDENTS

5. M/s. Sri Lahari Constructions, Prop. Sri Inturi Shekar Rao, S/o.Venkateswarlu,R/o.H.No.6-57/3, Gopalrao Peta, Jeellacheruvu, Kusumanchi (M), Khammam (D).

.....RESPONDENT/WRIT PETITIONER

I.A.NO:1 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned conditional interim suspension order passed by the Learned Single Judge in W.P. No. 13551 of 2024 dated 30/07/2024 to the extent of the operative portion of depositing 50 percent of amount within a period of four (04) weeks from the date of receipt of the copy of the said order pending disposal of the present writ appeal.

Counsel for Appellant : SRI M.V.HANUMANTHA RAO

Counsel for Respondent Nos.1 & 4 : AGP FOR MINES AND GEOLOGY

Counsel for Respondent No.2 : GP FOR REVENUE

Counsel for Respondent No.3 : GP FOR AGRICULTURE

Counsel for Respondent No.5 : SRI M.PRABHAKAR RAO

The Court made the following JUDGMENT : -

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1047 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P. Vishal Kumar, learned Assistant Government Pleader for Mines & Geology Department appears for respondents No.1 and 4.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue appears for respondent No.2.

2. This intra court appeal has been filed against interim order dated 30.07.2024, passed by a learned Single Judge, in Writ Petition No.13551 of 2024.

3. It is brought to the notice of this Court that a connected writ appeal being W.A.No.1039 of 2024, filed by respondent No.5 herein against the aforesaid order, has been dismissed as withdrawn with liberty to respondent No.5 herein (appellant therein) to seek modification/review/recall of the said order before the learned Single Judge.

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4. In view of the same, this Writ Appeal is dismissed with the very same liberty to the appellant herein.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To

1. Two CCs to GP FOR AGRICULTURE, High Court for the State of Telangana at Hyderabad [OUT]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP FOR MINES AND GEOLOGY, High Court for the State of Telangana. [CUT]
4. One CC to SFI M.V.HANUMANTHA RAO, Advocate [OPUC]
5. One CC to SFI M.PRABHAKAR RAO, Advocate (OPUC)
6. Two CD Copies

SA
GJP

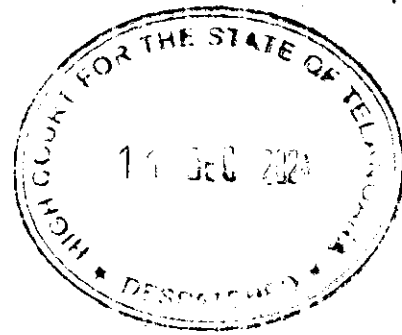


HIGH COURT

DATED:05/09/2024

JUDGMENT

WA.No.1047 of 2024



**DISMISSING THE W.A
WITHOUT COSTS.**

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04/12/24
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